



ITEM NO.33

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH  
ITS PRINCIPAL SECRETRY

Respondent(s)

([ONLY I.A. NO. 149397/2022 IS LISTED UNDER THIS ITEM.]  
IA No. 149397/2022 - GRANT OF BAIL)

Date : 11-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. Zulfiker Ali P. S, AOR  
Ms. Lakshmi Sree P., Adv.  
Ms. Sadiya Shakeel, Adv.

For Respondent(s) Mr. Ajay Vikram Singh, AOR  
Ms. Priyanka Singh, Adv.  
Mr. Sharjeel Ahmad, Adv.

Mr. Abhishek Chaudhary, AOR

Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 149397/2022 - GRANT OF BAIL

This is an application seeking interim bail for a period of 45 days to attend the wedding of daughter of A1-Anjum Khan scheduled to take place tomorrow i.e. on 12th October, 2022.

After verification, it is stated by the Advocate-on-Record for the State of Uttar Pradesh that factually it is correct that the wedding of the daughter of A1-Anjum Khan is scheduled to take place on 12th October, 2022.

In view of the above, the appellants are directed to be released forthwith on interim bail for a period of 20 days from today subject to the condition;(i) that they will report to the local Police Station every day at 10.30 a.m. in the morning from 13th October, 2022; and (ii) they will surrender without fail after expiry of 20 days.

The application is disposed of accordingly.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)